

of the Central body of the Federation.

Government have sympathy with the legitimate aspirations and demands of employees in State undertakings. It is well to realise however that here we are breaking new ground and trying to evolve order out of the chaos that existed under the private insurers in respect of conditions of service of field staff. No prior commitment can thus be possible on the part of the Corporation to concede any of the demands of any section of the staff without ascertaining the data in this behalf. The Corporation has primarily to be run on business principles and obviously in regard to engagement of staff and their remuneration it will have to be guided by business considerations. In a matter like the categorisation of the field staff it is necessary and desirable that the points of difference between the Corporation and its employees should be resolved by negotiation and not by direct action. The Corporation has shown its willingness to discuss cases of hardship with representatives of its employees. I hope the staff in their turn will reciprocate and try to co-operate with the Corporation in an atmosphere of goodwill. They will, I am sure, realise that therein lies their prosperity, as well as, of course the Corporation's.

POINT OF INFORMATION

Raja Mahendra Pratap (Mathura): May I know what has happened to the Question, which is a Short Notice Question, which I have sent on Monday about a village near Gazipur? Those people are suffering very much.

Mr. Speaker: Regarding the Short Notice Question which has been tabled, it will have to be considered. First of all, I must admit it. Then the Minister must accept it. There

are certain questions which cannot really be called questions. They are mere suggestions. I have received some such suggestions from the hon. Member; though he thinks they are questions, they are mere suggestions. They do not even relate to Central subjects. So, he must allow some time to consider it. In course of time, he will get an answer that it is admitted or not admitted.

BUSINESS OF THE HOUSE

Mr. Speaker: Shri Satya Narayan Sinha.

Shri Hem Barua (Gauhati): On a point of information. What about the statement by the Minister of Parliamentary Affairs about the business for the coming week?

Mr. Speaker: The hon. Member has not looked into the Order Paper.

Shri Hem Barua: It is not in the Order Paper.

Mr. Speaker: I was calling the Minister for that very purpose.

The Deputy Minister of Defence (Shri Baghuramiah): With your permission, on behalf of the Minister for Parliamentary Affairs, I would like to announce that the order of business for this House for the week commencing 24th February will be as under:—

- (1) Any part-heard item of business carried over from today's order paper.
- (2) Motion for the reference of the Merchant Shipping Bill to a Joint Committee.
- (3) General discussion of the Railway Budget.
- (4) Discussion on the Seventh Report of the Union Public Service Commission for the year 1956-57 and